## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1217/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE PARTIES:

Jigar Chheda Sole Proprietor of Divya Construction

V/s

Kumar Builders Mumbai Realty Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Bankim Garga Advocate

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## ORDER C.P. No. 1217/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives from both the sides are present.
- 2. The Learned Representative of the Petitioner placed on record the Praecipe dated 11.08.2017 stating therein that about 70% amount of the outstanding debt has been paid, hence seeking time to pay rest of the amount within 10 days time.
- Having recorded the statement of both the Learned Representatives, matter is adjourned to 23<sup>rd</sup> August, 2017.

Sd/-

Bhaskara/Pantula Mohan Member (Judicial) 14.08.2017 Sd/-

M.K. Shrawat Member (Judicial)